Petition No. 007/SM/2014


Date of hearing : 22.5.2014

Respondents : SLDC, Delhi Transco Limited and others

Coram : Shri Gireesh B. Pradhan, Chairperson
         Shri M. Deena Dayalan, Member
         Shri A.K. Singhal, Member

Parties present : Shri S.K. Soonee, POSOCO
                 Shri V.K. Aggarwal, NLDC
                 Shri P.K. Aggarwal, NLDC
                 Shri S.S. Barpanda, NLDC
                 Ms. Jayantika Singh, SRLDC
                 Shri Rajiv Porwal, NRLDC
                 Shri Debasis De, NRLDC
                 Ms. Supriya Singh, NRLDC
                 Ms. Jyoti Prasad, POSOCO
                 Ms. Shri Harish Kumar Rathwal, NLDC
                 Shri A. Mani, NRLDC
                 Shri S.P. Barnwal, ERLDC
                 Shri V.Kaikhochin, NERLDC
                 Shri Harish Patel, WRLDC
                 Ms. Anushree Bardhan, Advocate THDCIL
                 Shri J.K.Hatwal, THDCIL
                 Shri Anil Raghuwanshi, THDCIL
                 Shri D.S. Chauhan, THDCIL
                 Shri L.P. Joshi, THDCIL
                 Smt. Swapna Sheshadri, Advocate KPTCL
                 Shri K.N. Madhusoodan, Advocate, Mizoram
                 Ms. Kavita K.T., Advocate, Mizoram
                 Shri Sreenivasan G, KSEB.
                 Shri Darshan Singh, SLDC, Delhi
                 Shri N.N Sadasivan, NTPC
Record of Proceedings

Learned counsel for Karnataka Power Transmission Corporation Ltd. (KPTCL) submitted that as per the Commission’s direction, KPTCL had responded to NLDC with the status report regarding implementation of the telemetry. However, NLDC inadvertently mentioned the name of KPTCL with defaulting entities who had not responded. Learned counsel submitted that KPTCL has complied with directions of the Commission and NLDC with regard to implementation of telemetry system. Learned counsel requested the Commission to drop the name of KPTCL from the list of Utilities who had not responded to NLDC.

2. Learned counsel for THDC India Ltd. submitted that THDC has complied with the Commission’s order regarding telemetry system and have implemented it which was confirmed by the representative of NRLDC. Learned counsel for THDC requested to discharge THDC from section 142 notice issued against it for non-compliance with the directions of Commission and NLDC.

3. The Commission directed NLDC to submit latest status, on affidavit by 30.6.2014 regarding implementation of telemetry and publish the same on its website.

4. Subject to above, the Commission reserved order in the petition.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)